

Bhavan to present a memorandum to the Governor, of which he has been intimated earlier.

[*Translation*]

SHRI SHARAD YADAV (Madhehpura): Mr. Speaker, so, this is a very serious matter.

[*English*]

SHRI INDRAJIT GUPTA: I am now surprised to hear that no intimation has been received by your Secretariat of the fact that we were all arrested. After that, we were all put into two trucks and taken to the police station. We were kept there for a couple of hours and then released. Probably, they had taken the plea that they did not arrest anybody because there was nothing on record.

Anyway, Sir, I am proposing, with your permission, to move—I came back only this morning so I had no time to draft a proper motion—a motion of privilege under Rule 222, at least against the S.P. and the Home Secretary of Punjab for what they have done. And, I request the Home Minister, because there is the President's Rule in Punjab, to look into this matter and to see that such kind of overreaction by the police does not take place. They are always over-acting.

We have seen what they had done in Delhi during the Chinese Premier's visit. They are doing it all the time. There was a huge mobilisation of policemen, armed people, for a few farmers and kisans who had come there to give this paper to the Government. I see no reason why they behaved in this barbarous fashion. I hope you will permit me to move this motion. I will prepare a motion. I cannot do it immediately. I have to give it in writing. It is up to the hon. Speaker to accept it. But, I think it is a serious matter and it should be taken up.

THE MINISTER OF HOME AFFAIRS

(SHRI S.B. CHAVAN): I have received the information. During the course of the day, I will make a statement on this.

[*Translation*]

SHRI RABI RAY (Kendrapada): Mr. Speaker, Sir, yesterday, Mr. Chavan had given an assurance that he would make a statement in the House, with regard to the incident involving Tibetan girls. Day before yesterday also, I had contacted him on telephone in this regard. Through you, I would like to know from the hon. Minister whether those Policemen..(*Interruptions*)

SHRI S.B. CHAVAN: I will be making a statement on it also today, by 4.00 or 4.30 in the evening.

SHRI LAL K. ADVANI (Gandhinagar): Mr. Speaker, Sir, I am in complete agreement with the question raised by Shri Inderjit and I would like you to personally look into the issue. The law and order situation there is altogether a different issue, but if such a treatment is meted out to an hon. Member of this House, then certainly the Speaker of the House should take stock of it.

[*English*]

MR. SPEAKER: I would like to be enlightened as to how it constitutes a privilege.

[*Translation*]

SHRI LAL K. ADVANI: With your kind permission, I would like to raise the issue of Meghalaya. You may remember that two weeks ago, two Resolutions, one moved by the hon. Minister of Home Affairs seeking the approval of the House for imposition of President's Rule in Meghalaya and another moved by Shrimati Geeta Mukherjee and myself requesting the President to restore popular Government in the State, were taken up for consideration. When the Government in-